

**New Sainik Schools**

7006. SHRI K. MALLANNA: Will the Minister of DEFENCE be pleased to state:

(a) whether Government propose to open new Sainik Schools in the country in the near future; and

(b) if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI C. P. N. SINGH): (a) and (b). Sainik Schools are opened only on the recommendation of State Governments. No proposal has been received from any State Government in this regard.

**Fixation of Seniority of IAS and IPS Cadre**

7007. SHRI RAJESH KUMAR SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the rules governing the appointments, promotions and fixing of seniority etc. pertaining to the IAS and IPS Cadre are uniformly applicable to all the States and the Union Territories;

(b) whether under these rules presumptive seniority of the promoted IAS and IPS officers can be fixed for the purposes of appointment to the Selection Grades and Supertime scales:

(c) if not, whether Government are aware that such practice is being followed by certain State Governments.

(d) what is the machinery by which Government can know whether the rules pertaining to the appointments, promotions and fixing of seniority etc. as laid down, are being strictly followed by the State Governments; and

(e) whether cases where these rules have not been followed have been brought to the notice of Government at any time, if so, when and the

nature of cases and the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) The Rules Regulations governing appointment to the IAS and IPS, promotion to these Services and fixation of seniority of the members of these Services are applicable to all the States and the Union Territories participating in these Services.

(b) No, Sir.

(c) Yes Sir, so far as IAS|IPS cadres of Uttar Pradesh are concerned, information has been called for from other State Governments Cadre authorities.

(d) When cases are brought to the notice of the Government, either through representations of aggrieved officers or otherwise, steps are taken to ensure compliance, by the cadre authorities, of the provisions of the statutory rules.

(e) Yes Sir, so far as certain IPS|IAS promotee officers of UP Cadre are concerned.

The State Government have allowed, promotions to certain IAS promotee officers to the Selection Grade Super-time scale in accordance with the seniority calculated on the basis of the judgement of the Allahabad High Court in a Writ-petition. The matter is now sub-judice in the Supreme Court which has ordered status-quo to be maintained as on 9th December, 1977.

The Government of Uttar Pradesh have also informed that since seniority of promotee IPS officers has not yet been determined by the Central Government, the promotion of such officers to the Selection grade Super-time scale was made by the State Government on the basis of assumed seniority calculated with reference to continuous officiation against cadre posts. The State Government have discontinued the practice of ordering

promotions on the basis of assumed seniority.

The matter is under the consideration of the Government of India.

### Bottlenecks in Infrastructure facilities

7008. SHRI B. V. DESAI: Will the Minister of INDUSTRY be pleased to state:

(a) whether Department of Heavy Industry have taken a number of measures to remove bottlenecks in infrastructural facilities for heavy industry;

(b) if so, whether these measures have contributed to the 10 p.c. increase in heavy units output during the 1979-80 in comparison to the previous year;

(c) if so, whether according to the latest report the outlook for 1980-81 is even brighter;

(d) whether the shortage of basic material inputs, especially steel, inadequate and erratic power supply and labour unrest have affected the performance of heavy industry units;

(e) if so, to what extent it has affected them;

(f) whether the output of the 16 public sector enterprises under the heavy industry has also increased; and

(g) if so, to what extent the increase was during 1978-79, 1979-80 and what is the target fixed for 1980-81?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) No, Sir. The infrastructural facilities, viz. Power Generation, transport and steel are not looked after by the Department of Heavy Industry. However, the Government is seized of the problem and various measures are in hand to remove the bottlenecks.

(b) No, Sir. The increase in Heavy Industries output by 10 p.c. in 1979-80 compared to the output in 1978-79 was

achieved despite the bottlenecks in infrastructural facilities.

(c) With the various measures in hand by the Government, the outlook for 1980-81 is brighter.

(d) and (e). Yes, Sir, to a varying extent.

(f) Yes, Sir.

(g) The production of 16 public sector enterprises under the Department of Heavy Industry increased from Rs. 1077.46 crores in 1978-79 to Rs. 1179.81 crores in 1979-80 i.e. an increase of 10 p.c. A target of Rs 1412.90 crores has been fixed for these undertakings for the year 1980-81.

सी. आई. वी. (व्हीकल्स) अहमदनगर के नियंत्रक के विरुद्ध जांच

7009. श्री राम लाल राहो: क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि.

(क) क्या सी. आई. वी. (व्हीकल्स) अहमदनगर के विरुद्ध एक एसोसिएशन के माध्यम से दिसम्बर, 1978 में चन्दा एकत्रित करने और अपने निजी प्रयोग के लिए वाहन खरीदने आदि से सम्बन्धित लगाए गये गम्भीर आरोपों की जांच की गई है; और

(ख) यदि हां, तो उसके क्या परिणाम रहे और उस अधिकारी के विरुद्ध क्या कार्यवाही की गई?

रक्षा मंत्रालय में राज्य मंत्री (श्री सी. पी. एन. सिंह): (क) और (ख). अहमदनगर में निरीक्षण नियंत्रक (व्हीकल्स) के विरुद्ध (1) एसोसिएशन के माध्यम से चन्दा एकत्रित करने और (2) अपने निजी प्रयोग के लिए वाहन खरीदने आदि के बारे में लगाए गए आरोपों की जांच निरीक्षण महानिदेशक के संगठन के एक वरिष्ठ अधिकारी ने की थी।

2. यद्यपि जांच से यह सिद्ध नहीं हो सका कि तत्कालीन नियंत्रक ने चन्दा एकत्र करने में अपने सरकारी पद के अधिकारों का वास्तव में दुरुपयोग किया था, फिर भी, यह देखा गया कि उन्होंने वूमन वेलफेयर एसोसिएशन (बीमार और जरूरत मंद भूतपूर्व सैनिकों और सिविलियनों के लिए